

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 44/Chd/Pb/2017

In the matter of:

Lajjya Steel Limited.

.. Applicant-Operational Creditor.

Versus

Mahajan Engineering Works Pvt. Ltd.

.. Respondent-Corporate Debtor.

Present: Mr. Rakesh Bhatia, Advocate for Applicant-Operational Creditor.
Mr. Vineet Sehgal, Advocate for Respondent-Corporate Debtor.

Learned counsel for the respondent requests for two weeks' time to file reply. Let the reply be filed within two weeks with a copy in advance to the counsel for the Applicant. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

List the matter for 25.08.2017 for arguments.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

Sd/-

(Chief Justice M.M. Kumar)
President, NCLT.
Camp at Chandigarh

July 27, 2017

saini